## Presence of IS radicals and sympathisers

1320. SHRI AMAR SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that South Indian States have a considerable presence of Islamic State (IS) radicals and sympathisers;
  - (b) if so, the details thereof and Government's reaction in regard thereto; and
- (c) the number of cases registered against the outfit by National Investigation Agency (NIA) in each State and the status of those cases?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) and (b) Some instances of individuals from different States, including Southern States, having joined IS have come to the notice of Central and State Security Agencies. The National Investigation Agency (NIA) and the States Police have registered cases against IS members/sympathizers and have arrested 160 persons so far all over the country. The Islamic State (IS)/Islamic State of Iraq and Levant (ISIL)/Islamic State of Iraq and Syria (ISIS)/Daesh has been notified as a Terrorist Organization and included in the First Schedule to the Unlawful Activities (Prevention) Act, 1967 by the Central Government. IS is using various internet based social media platforms to propagate its ideology. Cyber space is being closely watched in this regard by the agencies concerned and action is taken as per law.

(c) The National Investigation Agency (NIA) has registered 27 IS related cases, in which 110 accused persons have been arrested. Out of these 27 cases, NIA has arrested 56 persons in 18 cases from South India.

## Cases of snatching in Delhi

- 1321. SHRI AMAR SINGH: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that there had been substantial increase during the current year in cases relating to snatching of cell phone and jewellery by bike gangs in the capital who also leave their targets wounded;
  - (b) if so, the details thereof; and
- (c) whether Government proposes to enact stringent law for such crimes and if so, the details thereof and by when it will be enacted, so as to deter the criminals from indulging in such crimes?